

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. CPC 67/99  
(O.A. 469/97)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member  
Hon'ble Mr. G.S. Maingi, Administrative Member

MAITYUNJOY BHATTACHARJEE

VS.

S. RAMANATHAN (E.RLY.)

For the applicant : None

For the respondents : Mr. R.K. De, counsel

Heard on : 11.11.99

Order on : 11.11.99

ORDER

D. Purkayastha, J.M.

When the matter is called on, none appears on behalf of the applicant. Ld. counsel, Mr. R.K. De appears on behalf of the alleged contemners. The applicant filed this contempt petition for non-compliance of the order of this Tribunal dated 27.3.98 in O.A.No.469/97 by the respondents. We have gone through the application.

2. Mr. R.K. De appearing for the respondents/contemners has drawn our attention to the judgment dated 27.3.97 passed by this Tribunal wherein it is mentioned that :-

"We dispose of this application at the stage of admission itself with a direction that the respondents shall conclude the disciplinary proceeding upto the stage of passing of the order of the disciplinary authority within a period of six months from the date of communication of this order. We further direct the applicant to cooperate in the carriage of the proceeding."

Referring to the said order, Mr. De submits that if the respondents fail to conclude the disciplinary proceeding within the stipulated period, no contempt proceeding should be drawn against them, and the applicant should seek relief in appropriate forum.

3. In view of the above, we <sup>considered</sup> do not find any merit in the application. So, the application is dismissed awarding no costs.